

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 108  
(IB)-1456/ND/2018**

**Under Section: 9 of IBC Code, 2016.**

**In the matter of:**

Jatalia Global Ventures Ltd.

**.....Applicant**

Vs.

Gokul Exim Pvt. Ltd.

**.....Respondent**

**Order delivered on 26.03.2019**

**CORAM**

**Ms. INA MALHOTRA  
HON'BLE MEMBER (J)**

For the Applicant : Mr. Aditya Sharma, Adv.  
For the Respondent : Mr. H. S. Kohli, Adv.

**ORDER**

Learned counsel for the respondent submits that the order dated 15.02.2019 has been complied with and the cost paid to the learned counsel for the Operational Creditor. Despite opportunity neither the Vakalatnama nor the reply has been filed. Learned counsel requests one last opportunity. Let the same be filed within one week, subject to payment of cost of Rs. 10,000/-. Rejoinder, if any, be filed within one week thereafter.

Now to come up on 16.04.2019 for arguments.

Sd/-

**INA MALHOTRA  
MEMBER (JUDICIAL)**

MUKESH